

HIGH COURT OF SIKKIM

Record of proceedings through Video Conferencing

W.P. (C) No.33 of 2017

PHUCHUNGLA BHUTIA & ORS.

..... PETITIONERS

Court No.3.

VERSUS

STATE OF SIKKIM

..... RESPONDENT

Date: 09.10.2020

CORAM :

HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, J.

| For Petitioners | : | Mr. Zangpo Sherpa, Advocate. |
|-------------------------------|---|---|
| For Respondent No.1. | : | Dr. Doma T. Bhutia, Additional Advocate General. Mr. Zigmee Bhutia, Standing Counsel for Education Department. |
| For Respondent No.2. | : | Mr. Bhusan Nepal, Advocate. |
| For Respondent Nos.3 to 6. | : | Ms. Rachhitta Rai, Advocate. |

I.A. No.07 of 2020

This is an application seeking withdrawal of Writ Petition (C) No.33 of 2017 filed by the petitioners. The learned Additional Advocate General for the respondent no.1 does not object to the same, nor does Mr. Bhusan Nepal, learned counsel for the respondent no.2 or Ms. Rachhitta Rai, learned counsel for the respondent nos. 3 to 6 respectively.

The application is allowed. I.A. No. 07 of 2020 stands disposed. The petitioner is permitted to withdraw Writ Petition (C) No. 33 of 2017.



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In view of the order passed today in I.A. No. 07 of 2020,

the W.P. (C) No.33 of 2017 stands disposed of accordingly.

Judge

Index : Yes / No to/ Internet : Yes / No